

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1524 of 2019

IN THE MATTER OF:

**The Deputy Commissioner of Commercial Taxes
(Audit) – 1, Kalaburagi** **...Appellant**

Versus

Surana Industries Ltd. (In Liquidation) & Anr. **...Respondents**

Present:

For Appellant: Mr. Sandeep Huilgol, Advocate

For Respondent: None

With

Company Appeal (AT) (Insolvency) No. 1525 of 2019

IN THE MATTER OF:

**The Deputy Commissioner of Commercial Taxes
(Audit) – 1, Raichur** **...Appellant**

Versus

Surana Industries Ltd. (In Liquidation) & Anr. **...Respondents**

Present:

For Appellant: Mr. Sandeep Huilgol, Advocate

For Respondent: None

ORDER

23.01.2020 Despite, service of notice upon Respondent No.1, there is no appearance on its behalf. Notice on respondent No.2 has not been served. It is reported that the notice has been delivered back at the old premises of this Appellate Tribunal. The Appellant may file the E-mail address of Respondent

No.2 – The Liquidator by today itself and in the event of same being filed the registry shall issue notice to Respondent No.2 through E-mail.

Post the case 'for Orders' on **07th February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

pks/nn